

NATIONAL HIGHWAYS (RATE OF FEES) RULES, 1997

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NATIONAL HIGHWAYS (RATE OF FEES) RULES, 1997

¹1. Vide G.S.R. 570(E). dated 30th September, 1997. In exercise of the powers conferred by section 9 read with sub-section (1) of section 7 of the National Highways Act, 1956 (48 of 1956), the Central Government hereby makes the following rules to lay down the rate of fee for the use of sections of any national highway or bridges or both, namely :

1. Short title and commencement :-

(1) These rules may be called the National Highways (Rate of Fee) Rules, 1997.

(2) They shall come into force on the date¹ of their publication in the Official Gazette.

1. Published in the Gazette of India Extra. Pt. II, sec. 3(i), dated 30th September, 1997.

2. Definitions :-

In these rules, unless the context otherwise require,-

(a) "Act" means the National Highways Act, 1956 (48 of 1956);

(b) "mechanical vehicle" means any laden or unladen vehicle designed to be driven under its own power, including a motor vehicle as defined in clause (28) of Section 2 of the Motor Vehicles Act, 1988 .

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(c) "bridge" means a permanent bridge or a temporary bridge, as the case may be, the cost of which includes the cost of bridge proper, approach roads, guide bunds and protective works, excluding the cost of toll booths, which is more than rupees 25

lakhs and upto rupees 100 lakhs for each, completed and opened to traffic on or after first day of April, 1976 but before the first day of May, 1992 and thereafter all the bridges costing more than Rs. 100 lakhs before the date of the publication of this notification in the Official Gazette and thereafter all the bridges costing more than Rs. 500 lakhs on National Highways, which shall be notified separately for levy of fee collection'.

(d) "Section of national highway or permanent bridge or temporary bridge" means that continuous length of national highway or permanent bridge or temporary bridge on national highway as notified by the Central Government in Official Gazette on which fee shall be charged.

1. In Rule 2, clause (c), shall be substituted, by National Highways (Rate of Fees) Amendment Rules, 2001. Noti. No. F.No. NH-11065/12/2000, PandM, dated.04/12/2001, Gaz. of India, Exty., Part.II, Sec. 3(i), No. 604, dated. 04/12/2001, page.4.

3. Rate :-

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(1) The rate of fee for services or benefits rendered in relation to the use of ferries, permanent bridges, temporary bridges or tunnels on any Section of national highway or bridges or both shall be as per Table given below:

Initial cost of the bridge and its approaches (Rs. in crores)	Toll Rates (Rs. per Vehicle)		
	Cars/Jeep, etc.	Light Commercial Vehicles/ Minibuses	Trucks/Buses and Multi Axle Vehicles.
Below 50	5	10	15
50-75	10	10	25
75-100	10	15	30
100-125	15	20	40
125-150	15	20	40
150-200	15	25	50
Above 200	20	30	60

(2) The fee under sub-rule (1) for projects involving conversion into four-lanes of existing two-lane of national highways shall not exceed the capping rates given below at June 1997 prices, namely :-

S.No.	Type of vehicle	Rate
1.	Car or Jeep or Van	Rs. 0.40 per km

2.	Light commercial vehicles	Rs. 0.70 per km
3.	Truck or Bus	Rs. 1.40 per km
4.	Heavy construction machinery and earthmoving equipment	Rs. 3.00 per km

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(3) The rate of fee fixed under sub-rule (1) and sub-rule (2) may be reviewed after every five years based on wholesale price index and fixed in multiple of rupees five by the Central Government over the rates notified".

1. In Rule 3, sub rule (1), shall be substituted, by National Highways (Rate of Fees) Amendment Rules, 2001. Noti. No. F.No. NH-11065/12/2000, PandM, dated.04/12/2001, Gaz. of India, Exty., Part.II, Sec. 3(i), No. 604, dated. 04/12/2001, page.4.

2. In Rule 3, sub rule (3), shall be substituted, by National Highways (Rate of Fees) Amendment Rules, 2001. Noti. No. F.No. NH-11065/12/2000, PandM, dated.04/12/2001, Gaz. of India, Exty., Part.II, Sec. 3(i), No. 604, dated. 04/12/2001, page.4.